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SECTION 3, SUB-SECTION (i)]

Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise and Customs

Notification  
No. 81/ 2014 -Customs (N.T.)

New Delhi, the 16th September, 2014  
25, Bhadrapada, 1936 Saka

G.S.R.--(E).- In exercise of the powers conferred by sub-section (1) of section 4, read with sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962) and in supersession of the notification of the Government of India in the Ministry of Finance, Department of Revenue, No. 36/2009-CUSTOMS (N.T.), dated the 17<sup>th</sup> March, 2009, published vide number G.S.R. 172(E), dated the 17<sup>th</sup> March, 2009, except as respects things done or omitted to be done before such supersession, the Central Board of Excise and Customs hereby appoints the following officers specified in column (2) of the Table below as the officers of Customs having jurisdiction over the area mentioned in column (4) and of the rank specified in the corresponding entry in column (3) of the said Table, namely:-

TABLE

Sl. No.	Officers of Directorate General of Vigilance (Customs and Central Excise)	Rank of Officer of Customs	Area of jurisdiction
(1)	(2)	(3)	(4)
1.	Principal Director General	Principal Chief Commissioner of Customs	Whole of India
2.	Principal Additional Director General	Principal Commissioner of Customs	
3.	Additional Director General	Commissioner of Customs	
4.	Additional Commissioner	Additional Commissioner of Customs	
5.	Joint Commissioner	Joint Commissioner of Customs	
6.	Deputy Commissioner	Deputy Commissioner of Customs	

7.	Assistant Commissioner	Assistant Commissioner of Customs	
8.	Superintendent	Superintendent	
9.	Appraiser	Superintendent	
10.	Preventive Officer	Inspector	
11.	Inspector	Inspector	

2. This notification shall come into force with effect from 15<sup>th</sup> October, 2014.

(R.P.Singh)

Director to the Government of India

[F.No 437/48/2014-Cus IV (Pt.)]